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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006.

(ii) Annual Report of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5093/2006)

(b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5094/2006)

(c) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006.

(ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5095/2006)

(d) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006.

(ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5096/2006)

(e) (i) Review by the Government of the working of the NTPC, New Delhi, for the year 2005-2006.

(ii) Annual Report of the NTPC, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5097/2006)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2004-2005, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2004-2005.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 5098/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of my colleague Shri S. Jaipal Reddy, I beg to lay on the Table—

(1) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, Delhi, for the year 2005-2006.

(Placed in Library, See No. LT 5099/2006)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Authority Act, 1957:-

(i) The Recruitment Regulations of Director (Finance) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 538(E) in Gazette of India dated the 7th September, 2006.

(ii) The Recruitment Regulations of Dy. Chief Accounts Officer/Dy.FA(H) in Delhi Development Authority-2006 (Revised) published in Notification No. G.S.R. 685(E) in Gazette of India dated the 1st November, 2006.

(Placed in Library, See No. LT 5100/2006)

(3) A copy of the Notification No. G.S.R. 485 (E) (Hindi and English versions) published in Gazette of India dated the 18th August, 2006 containing Corrigendum to the Notification No. 502 dated 8th December, 2005, under Delhi Development Authority Act, 1957.

(Placed in Library, See No. LT 5101/2006)

(4) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2005-2006, together with Audit Report thereon.

(Placed in Library, See No. LT 5102/2006)

(5) A copy of the Notification No. G.S.R. 509 (E) (Hindi and English versions) published in Gazette of India dated the 29th August, 2006, containing Corrigendum to the Notification No. G.S.R. 706 (E) dated 22nd October, 1999 issued under Delhi Development Act, 1957.

(Placed in Library, See No. LT 5103/2006)

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 5104/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): On behalf of my colleague Shri P. Chidambaram, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961 :-

- (i) The Income-tax (Ninth Amendment) Rules, 2006 published in Notification No. S.O. 1287 (E) in Gazette of India dated the 10th August, 2006, together with an explanatory memorandum.
- (ii) The Electronic Filing of Returns of Tax Deducted at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1300 (E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
- (iii) The Electronic Filing of Returns of Tax Collected at Source (Amendment) Scheme, 2006, published in Notification No. S.O. 1301 (E) in Gazette of India dated 11th August, 2006, together with an explanatory memorandum.
- (iv) The Income-tax (Tenth Amendment) Rules, 2006 published in Notification No. S.O. 1532 (E) in Gazette of India dated the 14th September, 2006, together with an explanatory memorandum.
- (v) S.O. 1661 (E) published in Gazette of India dated 3rd October, 2006, together with an explanatory memorandum making certain amendments in the Notification No. S.O.741 (E) dated the 28th June, 2004.
- (vi) The Income-tax (Twelfth Amendment) Rules, 2006 published in Notification No. S.O. 1856(E) in Gazette of India dated the 30th October, 2006, together with an explanatory memorandum.

(Placed in Library, See No. LT 5105/2006)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Notaries (Second Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 501 (E) in Gazette of India dated the 24th August, 2006 under sub-section (3) of section 15 of the Notaries Act, 1952.

(Placed in Library, See No. LT 5106/2006)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE

MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of my colleague Shri Prem Chand Gupta, I beg to lay on the Tableâ€”

(1) A copy each of the following Notifications (Hindi and English versions) under section 30B of the Chartered Accountants Act, 1949:-

- (i) The Chartered Accountants (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 534 (E) in Gazette of India dated 5th September, 2006.
- (ii) The Chartered Accountants (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 490 (E) in Gazette of India dated 19th August, 2006.
- (iii) The Chartered Accountants (Amendment) Regulations, 2006 published in Notification No. 1-CA(7)/92/2006 in Gazette of India dated 13th September, 2006.

(Placed in Library, See No. LT 5107/2006)

(2) A copy of the Cost and Works Accountants (Nomination of Members to the Council) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 488 (E) in Gazette of India dated the 19th August, 2006, under sub-section (5) of Section 39 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No. LT 5108/2006)

(3) A copy of each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 39 of the Company Secretaries Act, 1980:-

- (i) The Company Secretaries (Nomination of Members to the Council) Rules, 2006 published in Notification No. G.S.R. 489 (E) in Gazette of India dated the 19th August, 2006.
- (ii) The Company Secretaries (Election to the Council) Rules, 2006 published in Notification No. G.S.R. 533 (E) in Gazette of India dated the 5th September, 2006.

(Placed in Library, See No. LT 5109/2006)

(4) A copy each of the following Notifications issued under Companies Act, 1956:-

- (i) G.S.R.525 (E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. G.S.R. 148 (E) dated the 8th March, 2006 (in Hindi version only).
- (ii) G.S.R.526 (E) published in Gazette of India dated the 31st August, 2006, containing Corrigendum to the Notification No. S.O. 147 (E) dated the 8th March, 2006 (in English version only).

(Placed in Library, See No. LT 5110/2006)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2006, published in Notification No. G.S.R.555 (E) in Gazette of India dated the 14th September, 2006.

- (ii) The Companies (Electronic Filing and Authentication of Documents) Rules, 2006, published in Notification No. G.S.R.557 (E) in Gazette of India dated the 14th September, 2006.
- (iii) The Companies (Director Identification Number) Rules, 2006, published in Notification No. G.S.R.649 (E) in Gazette of India dated the 19th October, 2006.
- (iv) The Scheme for Filing of Statutory Documents and Other Transactions by Companies in Electronic Mode published in Notification No. S.O. 1844 (E) in Gazette of India dated the 27th October, 2006.

(Placed in Library, See No. LT 5111/2006)

- (6) A copy of the Notification No. G.S.R. 650 (E) (Hindi and English versions) published in Gazette of India dated 19th October, 2006 delegating the powers to the officers mentioned therein posted in the Office of the Regional Director(Northern Region), under Companies (Amendment) Act, 2006.

(Placed in Library, See No. LT 5112/2006)

- (7) A copy each of the following Notifications (Hindi and English versions) issued under section 1 of the Companies (Amendment) Act, 2006:-

- (i) G.S.R. 648 (E) in published in Gazette of India dated the 19th October, 2006, appointing the 1st day of November, 2006, as the date on which the provisions of sections 2 and 3 of the Companies (Amendment) Act, 2006, shall come into force.
- (ii) S.O. 1529 (E) in published in Gazette of India dated the 14th September, 2006, appointing the 16th day of September, 2006, as the date on which the provisions of section 4 of the Companies (Amendment) Act, 2006, shall come into force.

(Placed in Library, See No. LT 5113/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 71 in Gazette of India dated the 29th April, 2006.
- (ii) The Bihar Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2005 published in Notification No. 43 in Gazette of India dated 23rd March, 2006.
- (iii) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 34 in Gazette of India dated 10th March, 2006.
- (iv) The Deccan Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. Gr.V/F/479/2006-07 in Gazette of India dated 3rd August, 2006.

(2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (1) above.

(Placed in Library, See No. LT 5114/2006)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Custodian of Securities) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1860 (E) in Gazette of India dated the 31st October, 2006.
- (ii) The Securities and Exchange Board of India (Central Listing Authority) (Amendment) Regulations, 2006, published in Notification No. S.O. 1329 (E) in Gazette of India dated the 21st August, 2006.
- (iii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1330 (E) in Gazette of India dated the 21st August, 2006.
- (iv) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2006, published in Notification No. S.O. 1331 (E) in Gazette of India dated the 21st August, 2006.
- (v) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1332 (E) in Gazette of India dated the 21st August, 2006.
- (vi) S.O. 1333 (E) published in Gazette of India dated the 21st August, 2006, containing Corrigendum to the three Notifications mentioned therein.
- (vii) The Securities and Exchange Board of India (Procedure for Holding Enquiry by Enquiry Officer and Imposing Penalty) (Amendment) Regulations, 2006, published in Notification No. S.O. 1348 (E) in Gazette of India dated the 23rd August, 2006.
- (viii) The Securities and Exchange Board of India (Foreign Venture Capital Investors) (Amendment) Regulations, 2006, published in Notification No. S.O. 1443 (E) in Gazette of India dated the 6th September, 2006.
- (ix) The Securities and Exchange Board of India (Venture Capital Funds) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1444 (E) in Gazette of India dated the 6th September, 2006.
- (x) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1447 (E) in Gazette of India dated the 7th September, 2006.
- (xi) The Securities and Exchange Board of India (Merchant Bankers) (Third Amendment) Regulations, 2006,

published in Notification No. S.O. 1448 (E) in Gazette of India dated the 7th September, 2006.

- (xi) The Securities and Exchange Board of India (Underwriters) (Amendment) Regulations, 2006, published in Notification No. S.O. 1449 (E) in Gazette of India dated the 7th September, 2006.
- (xiii) The Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2006, published in Notification No. S.O. 1450 (E) in Gazette of India dated the 7th September, 2006.
- (xiv) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 2006, published in Notification No. S.O. 1451 (E) in Gazette of India dated the 7th September, 2006.
- (xv) The Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agents) (Amendment) Regulations, 2006, published in Notification No. S.O. 1452 (E) in Gazette of India dated the 7th September, 2006.
- (xvi) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2006, published in Notification No. S.O. 1453 (E) in Gazette of India dated the 7th September, 2006.
- (xvii) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2006, published in Notification No. S.O. 1454 (E) in Gazette of India dated the 7th September, 2006.
- (xviii) The Securities and Exchange Board of India (Stock Brokers and Sub-brokers) (Third Amendment) Regulations, 2006, published in Notification No. S.O. 1600 (E) in Gazette of India dated the 25th September, 2006.
- (xix) The Securities and Exchange Board of India (Ombudsman) (Amendment) Regulations, 2006, published in Notification No. S.O. 1935 (E) in Gazette of India dated the 9th November, 2006.

(Placed in Library, See No. LT 5115/2006)

(4) A copy of the Notification No. S.O. 1455 (E) (Hindi and English versions) published in Gazette of India dated 7th September, 2006 rescinding seven Notifications mentioned therein with effect from the 7th September, 2006 issued under section 29 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library, See No. LT 5116/2006)

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) S.O. 1228 (E) published in Gazette of India dated the 31st July, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.
- (ii) S.O. 1305 (E) published in Gazette of India dated the 14th August, 2006 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3rd August, 2001.

- (iii) S.O. 1362 (E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (iv) S.O. 1363 (E) published in Gazette of India dated the 28th August, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (v) S.O. 1606 (E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (vi) S.O. 1607 (E) published in Gazette of India dated the 26th September, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (vii) S.O. 1842 (E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (viii) S.O. 1843 (E) published in Gazette of India dated the 26th October, 2006 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (ix) G.S.R. 705 (E) published in Gazette of India dated the 16th November, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated the 23rd July, 1996.

(Placed in Library, See No. LT 5117/2006)

(6) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961 :-

- (i) S.O. 2850 published in Gazette of India dated 29th July, 2006 regarding exemption to the "Vivekananda Rock Memorial and Vivekananda Kendra, Chennai", under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (ii) S.O. 2851 published in Gazette of India dated 29th July, 2006 regarding exemption to the "Association of Tribal Welfare Development, Nagaland" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.
- (iii) S.O. 2852 published in Gazette of India dated 29th July, 2006 regarding exemption to the "Gujarat Pollution Control Board, Gandhinagar" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (iv) S.O. 2853 published in Gazette of India dated 29th July, 2006 regarding exemption to the "Gujarat Pollution Control Board, Gandhinagar" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (v) S.O. 3759 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "Centre for Science and Environment, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

- (vi) S.O. 3760 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "Jaytirmath Badrikashram Himalaya, Kolkata" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (vii) S.O. 3761 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "Centre for Development and Human Rights, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (viii) S.O. 3762 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "National Highways Authority of India, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (ix) S.O. 3763 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "Export Promotion Council for Handicraft, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (x) S.O. 3764 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "Defence Civilian Medical Aid Fund, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

- (xi) S.O. 3765 published in Gazette of India dated 23rd September, 2006 regarding exemption to the "National Horticulture Board, Gurgaon" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (xii) S.O. 4174 published in Gazette of India dated 28th October, 2006 regarding exemption to the "Sri Ramkrishna Ashram, West Bengal" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

- (xiii) S.O. 4175 published in Gazette of India dated 28th October, 2006 regarding exemption to the "Leishiphung Christian Hospital Association, Manipur" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2006-2007 to 2008-2009, subject to certain conditions.

- (xiv) S.O. 4176 published in Gazette of India dated 28th October, 2006 regarding exemption to the "Chief Minister's Relief Fund, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2005-2006 to 2007-2008, subject to certain conditions.

- (xv) S.O. 4177 published in Gazette of India dated 28th October, 2006 regarding exemption to the "Organization of Pharmaceutical Producers of India, Mumbai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

- (xvi) S.O. 4178 published in Gazette of India dated 28th October, 2006 regarding exemption to the "Tamilnadu Trade

Promotion Organisation, Chennai" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(Placed in Library, See No. LT 5118/2006)

(7) A copy of the Smugglers and Foreign Exchange Manipulators (Receipt, Management and Disposal of Forfeited Property) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.654 (E) in Gazette of India dated 20th October, 2006, under sub-section (3) of section 26 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, together with an explanatory memorandum.

(Placed in Library, See No. LT 5119/2006)

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-

(i) The coinage of the Fifty Rupees and Five Rupees coined to commemorate the occasion of "Golden Jubilee Celebration of ONGC on the 14th August, 2006" published in Notification No. G.S.R.465 (E) in Gazette of India dated the 8th August, 2006.

(ii) The coinage of the One Hundred Rupees and Five Rupees coined in commemoration of "Jagath Guru Sree Narayana Gurudev" Rules, 2006" published in Notification No. G.S.R.500 (E) in Gazette of India dated the 24th August, 2006.

(Placed in Library, See No. LT 5120/2006)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006, along with Audited Accounts, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2005-2006.

(Placed in Library, See No. LT 5121/2006)